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Reversal

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 77 OF 1990.

~~MAX NOX~~

DATE OF DECISION 28.1.1993

M.R. Mansuri, Petitioner

Mr. B.I. Mehta, Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondents

Mr. N.S. Shevde, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C. Bhatt, Judicial Member.

The Hon'ble Mr. V. Radhakrishnan, ~~Admn.~~ Member

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

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M.R. Mansuri,
Aged 61,
residing at Kalol
2 Zampa, Dahod.

..... Applicant.

(Advocate: Mr. B.I. Mehta)

Versus.

1. Union of India (Notice to
be served through the
Secretary of Ministry of
Railway, Rail Bhavan,
New Delhi)

2. The Chief Material Manager(I)
Western Railway, C/o. Controller
of Stores, Western Railway,
Churchgate, Bombay.

3. District Controller of Stores,
Dahod.

..... Respondents.

(Advocate: Mr. N.S. Shevde)

ORAL ORDER

O.A. No. 77 OF 1990

Date: 28.1.1993.

Per: Hon'ble Mr. R.C. Bhatt, Judicial Member.

The learned advocate Mr. B.I. Mehta for the applicant submits that this matter has now become infructuous because the appellate authority has passed order. Mr. Shevde for the respondents is present. It would be open for the applicant to challenge the appellate order according to law. The matter is dismissed as having become infructuous. No orders as to costs.


(V. Radhakrishnan)
Member (A)


(R.C. Bhatt)
Member (J)

vtc.